

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

31.10.2011

OA No. 479/2011

Mr. Amit Mathur, Counsel for applicant.

This OA is directed against the downgrading remarks in APAR for the year 1999-2000. It appears that without filing the representation/legal notice before the respondents, the applicant has preferred this OA.

In our considered view the OA is premature. However, the applicant is at liberty to represent before the respondents raising all sorts of legal as well as factual aspects as has been taken in the instant OA and it is for the respondents to consider and decide the same expeditiously by a speaking order but not later than a period of three months from the date of receipt of the representation.

The applicant is at liberty to file substantive OA if any prejudicial order is passed.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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